

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 216/TT/2012

Subject : Determination of transmission tariff for 400 kV line bays at Silchar Sub-station and Bongaigaon Sub-Sation for 400 kV D/C Silchar and Bongaigaon line of NETC along with 2 no. of switchable line Rector at Silchar and Bongaigaon Sub-station each under transmission system associated with Pallatana GBPP and Bongaigaon TPS, for tariff block 2009-14 in NER Region.

Date of hearing : 24.9.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited, New Delhi

Respondents : Assam State Electricity Board (ASEB) & 8 others

Parties present : Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri A. Bhangar, PGCIL
Smt. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted that:-

- a) As per the investment approval dated 26.2.2010, the project was scheduled to be commissioned within 34 months from the date of investment approval i.e by 1.1.2013. However the bays were commissioned on 1.11.2012, 1.12.2012 and 1.4.2013. The petitioner has filed, vide affidavit dated 17.7.2013, revised tariff forms on the basis of actual DOCO.
- b) Out of the 4 bays, only one bay is being used and the other three bays are unable to provide the intended service due to non-



readiness of 400 kV D/C Silchar-Bongaigaon line to be constructed by NETC. The assets were test charged as provided in the 2009 Tariff Regulations and commissioned. As such, an additional prayer has been made vide affidavit dated 20.9.2013 seeking approval of date of commercial operation under Regulation 3(12)(c) of 2009 Tariff Regulations and Regulation 24 of Conduct of Business Regulations. He requested that this additional prayer may be considered while approving the tariff.

- c) Completion cost of one of the bays is higher than the estimated cost, however the total cost is within the approved FR cost. The total estimated completion cost is `41 crore against the total FR cost of `45 crore.
- d) No reply has been received from the respondents.

2. In response to a query of the Commission regarding scope of work and 3 months time over-run, the representative of petitioner clarified that all the 4 line reactors are switchable line reactors. In the scope of the project it has been mentioned that all are bays and all the line reactors are switchable line reactors. Inadvertently, "switchable" was not mentioned in Form-2. He further submitted that there was a delay of three months in commissioning of 2 bays at Silchar-Bongaigaon and the delay did not result in any bottling up of power, as the corresponding generation station has not been commissioned. He requested to condone the delay.

3. The Commission directed the petitioner to submit the following information on affidavit, with a copy to the petitioner, before 14.10.2013:-

- (i) Documents in support of interest rate and repayment schedule for proposed domestic loan deployed for Asset-I and Asset-II and,
- (ii) Documents in support of interest rate and repayment schedule for SBI loan for deployed for Asset-III

4. Subject to the above, order in the petition was reserved.

By the order of the Commission,

sd/
T. Rout
Joint Chief (Law)

